

(c) No, Sir. The complimentary tickets were distributed to various stakeholders as per the approved policy of OC.

(d) The information is being collected and will be laid on the Table of the House.

#### **Funds for 34th National Games**

1700. SHRI KANWAR DEEP SINGH: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether it is fact that Government has released any funds for the organization of the 34th National Games held in Jharkhand in February, 2011;

(b) the total cost estimated for the Games and the total amount released to Jharkhand each year so far;

(c) whether Jharkhand has requested for additional funds for this financial year; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) and (b) The Central Government has released Rs.67 crore in the form of Additional Central Assistance (ACA) to the Government of Jharkhand for creation of sports infrastructure for the conduct of 34th National Games. ACA of Rs.32 crore was released during 2005-06 and ACA of Rs.35 crore was released during 2006-07. As per the information made available by the State Government of Jharkhand, the State Government has spent Rs. 624.70 crore on sports infrastructure and released Rs. 257 crore to agencies involved in organizing of 34th National Games.

(c) State Government of Jharkhand has not made any request to the Ministry of Youth Affairs & Sports for additional funds during this financial year for conduct of the 34th National Games.

(d) Question does not arise.

#### **Corruption in the National Games expenses**

1701. SHRIMATI VASANTHI STANLEY: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether it is a fact that lot of misuse of funds have been reported in the expenses for the National Games in Jharkhand;

(b) the total value of siphoning of funds as per the CAG report;

(c) the steps being taken to probe the complete issue and book the offenders; and

(d) the steps being taken to prevent such frauds in the future?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) The Government received a pseudonymous complaint alleging irregularities in procurement of sports equipment for Jharkhand National Games, on which comments of Indian Olympic Association (IOA) were obtained. The IOA has stated that all the sports equipment were purchased by the National Games Organizing Committee (NGOC), Ranchi. As per Host City Agreement between IOA, NGOC and State Government, IOA was to provide list of equipment alongwith the brands. IOA appointed a Committee in consultation with the National Sports Federations and the Committee finalized the list of all the equipment which were furnished to NGOC. This matter has been referred to the Vigilance Wing of the Ministry of Youth Affairs & Sports for appropriate action in the matter.

(b) The Comptroller & Auditor General (CAG) has not submitted any report on the audit of 34th National Games to the Ministry of Youth Affairs & Sports.

(c) and (c) Responsibility for conduct of the National Games lies with the State Government, State Olympic Association and IOA.

#### **Dope offenders among sportsperson**

1702. DR. T. SUBBARAMI REDDY: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Union Government is aware of the growing menace of dope offenders in various sports events in the country;

(b) if so, the number of cases reported during the last three years in various sports discipline; and

(c) the details of action/steps taken/being taken by Government to punish such dope offenders and to stop such menace?